

OA.744/2002

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 06.02.2003.

1) A.O from R-1 not returned.

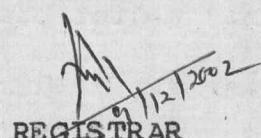
2) Counter by 283 not filed.

Registrar

W
5/12/02

09.12.2002

The Applicant is absent so also R-2 and R-3. AD not yet returned from R-1 although by registered post sent to him on 18.9.02. Therefore, service treated sufficient on R-1. Call on 23.12.2002 for counter if any.


REGISTRAR
11/12/2002

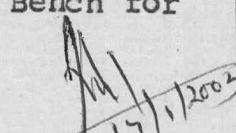
Counter not filed.

Registrar

W
16/1/03

17.01.03

The parties are absent on call. No steps taken to file any counter. Therefore, put up before the Bench for further orders.


REGISTRAR
17.1.2003

Counter not filed.

Bench

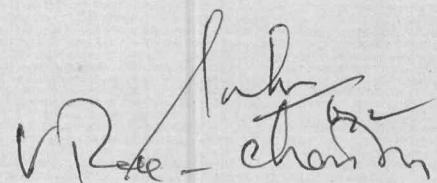
W
20/1/03

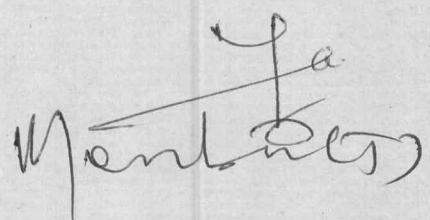
Counter not filed.

Bench

W
5/12/03

On the Prayer of Mr. Basu, dd. 886, 4 weeks time is allowed for filing of Counter. Adjd. to 07.03.2003.


Mr. Basu - chairman


Member

ORDER DATED 07-03-2003.

For the delay in disposal of the Disciplinary proceedings pending against the Application, this Original Application has been filed by the applicant. Now by filing a counter the Respondents have disclosed that steps have been taken to complete the disciplinary proceedings pending against the applicant within a period of six months.

In the said premises, this Original Application is disposed of with a direction to the Respondents to complete the disciplinary proceedings pending against the applicant expeditiously preferably within a period of six months from the date of receipt of a copy of this order.

By filing a MA No. 196/2003, the Applicant has prayed to implead the Advisor (HRD), Telecom Commission, Ministry of Telecommunication, under Ministry of Communication,

Ashoka Road, Sanchar Bhawan, New Delhi-1

as one of the Respondents in this O.A. Since we are disposing of this O.A. finally, there is no need to implead the said authority as one of the Respondents in this case or to give him any notice. Hence in view of the disposal of this O.A. this MA No. 196/2003 also stands disposed of.

1) Complainant's copy served.
 2) M.A. 196/03 for Consideration. Copy served.

Bench

My
6/3/03

As per order of 7-3-03
 copy of order issued
 to all the respects by
 post.

The same copy
 of order issued to the
 counsel for both sides.

My
12/3/03

DAV
S.O.

Send copies of this order to all the Respondents and also to the Adviser (HRD), Telecom Commission, Ministry of Telecommunication, under Ministry of Communication, Ashoka Road, Sanchar Bhawan, New Delhi-1 and free copies of this order be also handed over to the counsel appearing for the applicant (Mr. K. C. Kanungo) and Mr. A. K. Bose, learned Senior Standing Counsel for the Union of India, appearing for the Respondents.

Sub
VICE-CHAIRMAN

Sub
07/03/03
MEMBER (JUDICIAL)